Minutes of the Policy Relaxation Committee Meeting held under the Chairmanship of DGFT, Shri Pravir Kumar, IAS on 23.09.2014

Meeting No. 10/AM15 held on 23.09.2014 at 11.30 A.M.

List of officers present in the meeting is given below:

1.	Shri D. K. Singh	Addl. DGFT
2.	Shri L.B. Singhal	Addl. DGFT
4.	Shri KC. Rout	Addl. DGFT
5.	Shri Jaikant Singh	Addl. DGFT
6.	Shri Darshan Singh	Jt. DGFT
7.	Shri S.K. Samal	Jt. DGFT
8.	Shri A. K. Srivastava	Jt. DGFT
9.	Shri Jay Karan Singh	Jt. DGFT
10.	Shri AkashTaneja	Jt. DGFT
11.	Shri J.M. Gupta	Jt. DGFT
12	Shri S.K. Mohapatra	Dy. DGFT
13.	Smt. N.R.Choudhury	FTDO

The decision taken in the individual cases is as under:-

Case No.1 M/s. Gracure Pharmaceuticals Ltd. Delhi
F.No. 01/60/162/168/AM15/PRC
PRC Meeting No. 10/AM15 dated 23.09.2014
Subject: - Request for EOP of Advance Authorization No. 0510321185 dated 27.3.2012 issued under PC-9 condition for regularization purpose.

Decision:

The Committee decided the following:

I. **Export obligation period be extended from 12 months to 18 months from the date of first import consignment i.e. upto 30.09.2013.**
II. **This is only for accounting and regularization of exports already effected.**
III. **This is subject to a payment of composition fee @ 0.5% on FOB value of export made outside the original EOP.**
IV. **Minimum value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**
V. **PC-18 condition stands waived to the extent of requirement of re-export/destruction certificate on export made outside the extended EOP.**

(**Action: RA, CLA, New Delhi)**

Case No.2 M/s Vardhman Exports, Mumbai
F.No. 01/60/162/151/AM15/PRC
PRC Meeting No. 10/AM15 dated 23.09.2014
Subject: - Request for EOP extension of Advance Authorization No. 0310682991 dated 22.02.2012 issued under for PC-9 for regularization purpose

Decision:

The Committee decided the following:

I. **Export obligation period be extended upto 31.05.2013.**
II. **This is only for accounting of exports already effected and redemption purpose.**
III. **This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP.**
IV. **The value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**

(Action: RA, Mumbai)

Case No.3 M/s. Cheran Spinner Limited, Erode, Tamil Nadu
F.No. 01/60/162/199/AM15/PRC
PRC Meeting No. 10/AM15 dated 23.09.2014
Subject: - Request for EOP extension of Advance Authorization No. 3210045084 dated 12.08.2010.

Decision:

The Committee decided the following:

I. **Export obligation period be extended upto 31.08.2014.**
II. **This is only for accounting of exports already effected and redemption purpose.**
III. **This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP.**
IV. **The value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**

(**Action: RA, -** If the party fails to get the case regularized in terms of Para 4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

Case No.4 M/s. Hindustan Equipment Pvt. Ltd., Indore
F.No. 01/60/162/244/AM15/PRC
PRC Meeting No. 10/AM15 dated 23.09.2014
Subject: - Request for EOP extension of Advance Authorization No. 1110024647 dated 27.04.2011 for regularization purpose.

Decision:

The Committee decided the following:

I. **Export obligation period be extended upto 30.06.2014.**
II. **This is only for accounting of exports already effected and redemption purpose.**

III. **This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP.**
IV. **The value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**

(Action: RA, Bhopal)

Case No.5 M/s Piramal Healthcare Limited, Mumbai
F.No. 01/60/162/172/AM15/PRC
PRC Meeting No. 10/AM15 dated 23.09.2014
Subject: - Request for EOP extension of Advance Authorization No. 0310600604 dated 09.11.2010 issued under PC-9 condition for regularization purpose..

Decision:

The Committee decided the following:

I. **Export obligation period be extended upto 31.08.2012.**
II. **This is only for accounting of exports already effected and redemption purpose.**
III. **This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP.**
IV. **The value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**

(Action: RA, Mumbai)

Case No.6 M/s Gland Pharma Limited, Hyderabad.
F.No. 01/06/162/247/AM15/EFGC(PRC)
PRC Meeting No. 10/AM15 dated 23.09.2014
Subject: - Request for EOP extension of AA no. 0910054482 dated 11.12.2012 issued under PC-9 condition

Decision:

The Committee decided the following:

I. **Export obligation period be extended from 12 months to 18 months from the date of first import consignment i.e. upto 31.10.2014.**
II. **This is subject to a payment of composition fee @ 0.5% on FOB value of export made outside the original EOP.**
III. **Minimum value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**
IV. **The applicant is advised to submit the Authorisation for endorsement to RA as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of these minutes without waiting for the endorsement to be done on the Authorisation.**

(**Action: RA, Mumbai)**

Case No.7 M/s J.B.Chemicals & Pharmaceuticals Ltd. Mumbai.
F.No. 01/60/162/209/AM15/PRC
PRC Meeting No. 10/AM15 dated 23.09.2014
Subject: - Request for EOP extension of Advance Authorization no. 0310746069 dated 20.08.2013 issued under PC-9 condition.

Decision:

The Committee decided the following:

I. **Export obligation period be extended from 12 months to 18 months from the date of last import consignment i.e. upto 31.03.2015.**
II. **This is subject to a payment of composition fee @ 0.5% on FOB value of export made outside the original EOP.**
III. **Minimum value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**
IV. **The applicant is advised to submit the Authorisation for endorsement to RA as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of these minutes without waiting for the endorsement to be done on the Authorisation.**

(**Action: RA, Mumbai)**

Case No.8 M/s Gala Shrink Fit Mumbai.
F.No 1/60/162/206/AM15/PRC
PRC Meeting No. 10/AM15 dated 23.09.2014
Subject: - Request for EOP extension of Advance Authorization No. 0310581267 dated 29.06.2010 for regularization purpose.

Decision:

The Committee decided the following:

I. **Export obligation period be extended upto 31.10.2013.**
II. **This is only for accounting of exports already effected and redemption purpose.**
III. **This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP. The value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**

(Action: RA, Mumbai)

Case No.9 M/s Jonson Rubber Industries Ltd. New Delhi
F.No 01/60/162/153/AM15/PRC
PRC Meeting No. 10/AM15 dated 23.09.2014
Subject: - Request for accounting of exports made under two S/bills no. 3017136 dt. 29.3.2011 and 3441235 dt. 28.4.2011 towards discharge of export obligation in Advance Authorization No. 0510204074 dated 25.05.2007 and EOP extension upto 48 months for regularization purpose.

Decision:

Deferred for seeking report from RA and applicant regarding the status of another Advance Authorization in which exports under two S/bill no. 3017136 dt. 29.3.2011 and 3441235 dt. 28.4.2011 has been affected. The Committee wanted to know whether these two S/Bs have been accounted for discharge of export obligation against the Authorization No.0510268436?

(**Action: RA, CLA New Delhi/ applicant**)

Case No.10 M/s Videocon Industries Limited, Aurangabad
F.No 01/60/162/205/AM15/PRC
PRC Meeting No. 10/AM15 dated 23.09.2014
Subject: - Request for EOP extension of Advance Authorization of 0310616990 dated 21.2.2011.

Decision:

The Committee noted that the firm has made no exports within the original export obligation period against the above referred Authorization. The Committee, therefore, did not accede to the request. The applicant is hereby directed to get their case regularized in terms of Para 4.28 of HBP.

(**Action: RA, Mumbai -** If the party fails to get the case regularized in terms of Para 4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

Case No.11 M/s Videocon Industries Limited, Aurangabad
F.No 01/60/162/204/AM14/PRC
PRC Meeting No. 10/AM15 dated 23.09.2014
Subject: - Request for EOP extension of Advance Authorization of 0310619429 dated 4.03..2011

Decision:

The Committee noted that the firm has made no exports within the original export obligation period against the above referred Authorization. The Committee, therefore, did not accede to the request. The applicant is hereby directed to get their case regularized in terms of Para 4.28 of HBP.

(**Action: RA, Mumbai -** If the party fails to get the case regularized in terms of **Para** 4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

Case No.12 M/s Videocon Industries Limited, Aurangabad
F.No 01/60/162/203/AM14/PRC
PRC Meeting No. 10/AM15 dated 23.09.2014

Subject: - Request for EOP extension of Advance Authorization of 0310616992 dated 21.02.2011

Decision:

The Committee noted that the firm has made no exports within the original export obligation period against the above referred Authorization. The Committee, therefore, did not accede to the request. The applicant is hereby directed to get their case regularized in terms of Para 4.28 of HBP.

(**Action: RA, Mumbai -** If the party fails to get the case regularized in terms of Para 4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

Case No.13 M/s. Vivimed Labs Ltd. Hyderabad
F.No 01/60/162/161/AM15/PRC
PRC Meeting No. 10/AM15 dated 23.09.2014
Subject: - Request for EOP extension and revalidation of Advance Authorization No. 0910039048 dated 19.08.2009.

Decision:

The Committee observed that the Advance Authorization had been issued in the year 2009 and PRC does not consider extension of EOP beyond 48 months. The Committee, therefore, did not accede to the request. The applicant is hereby directed to get their case regularized in terms of Para 4.28 of HBP. The Committee also rejected the request for revalidation.

(**Action: RA Hyderabad-** If the party fails to get the case regularized in terms of Para 4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

Case No. 14 M/s. Vivimed Labs Ltd. Hyderabad
F.No 01/60/162/216/AM15/PRC PRC
Meeting No. 10/AM15 dated 23.09.2014
Subject: - Request for EOP extension and revalidation of Advance Authorization No. 0910045679 dated 23.2.2011.

Decision:

The Committee noted that the firm has made only 28.57% exports of the total export obligation within the original export obligation period against the above referred Advance Authorisation. As such there is no merit in the case for consideration. The Committee therefore did not accede to the request. The Committee also rejected the request for revalidation, since no genuine hardship has been indicated by the applicant. The applicant is hereby directed to get their case regularized in terms of Para 4.28 of HBP.

(**Action: RA Hyderabad-** If the firm fails to get the case regularized in terms of Para4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

Case No. 15 M/s Emami Limited, Kolkata
F.No 01/60/162/183/AM15/PRC
Meeting No. 10/AM15 dated 23.09.2014
Subject: - Request for EOP extension of Advance Authorization No.0210149565 dated 25.10.2010.

Decision:

The Committee noted that the firm has made only 20.38% exports of the total export obligation within the original export obligation period against the above referred Advance Authorisation. As such there is no merit in the case for consideration. The Committee therefore did not accede to the request. The applicant is hereby directed to get their case regularized in terms of Para 4.28 of HBP.

(**Action: RA Kolkata-** If the firm fails to get the case regularized in terms of Para4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

Case No. 16 M/s Supreme Polytubes Ltd. Sangrur, Punjab.
F.No 01/60/162/213/AM15/PRC
Meeting No. 10/AM15 dated 23.09.2014
Subject: - Request for EOP extension and revalidation of Advance Authorization of 3010069726 dated 23.9.2010

Decision:

The Committee noted that the firm has made only 28% exports of the total export obligation within the original export obligation period against the above referred Advance Authorisation. As such there is no merit in the case for consideration. The Committee therefore did not accede to the request. The Committee also rejected the request for revalidation. The applicant is hereby directed to get their case regularized in terms of Para 4.28 of HBP.

(**Action: RA Ludhiana-** If the firm fails to get the case regularized in terms of Para4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

Case No. 17 M/s. Lok Beta Pharmaceutical (I) Pvt. Ltd., Mumbai
F.No 01/60/162/220/AM15/PRC
Meeting No. 10/AM15 dated 23.09.2014
Subject: - Request for waiver of PC-18 condition in Advance Authorization No. 0310586270 dated 06.08.2010 for regularization.

Decision:

The Committee noted the request of the firm and decided that shortfall in fulfilment of stipulated export obligation against above referred Authorization may be regularized. PC-18 conditions stands waived, subject to the following condition:

The applicant shall submit to RA proof of payment of Duty + Interest on unutilized imported goods and Composition fee of Rs. 1000/- (Rupees one thousand only).

(Action: RA Mumbai)

Case No. 18 M/s. Lok Beta Pharmaceutical (I) Pvt. Ltd., Mumbai
F.No 01/60/162/219/AM15/PRC
Meeting No. 10/AM15 dated 23.09.2014
Subject: - Request for waiver of PC-18 condition in Advance Authorization No. 0310587682 dated 13/08/2010 for regularization purpose.

Decision:

The Committee noted the request of the firm and decided that shortfall in fulfilment of stipulated export obligation against above referred Authorization may be regularized. PC-18 conditions stands waived, subject to the following condition:

The applicant shall submit to RA proof of payment of Duty + Interest on unutilized imported goods and Composition fee of Rs. 1000/-(Rupees one thousand only).

(Action: RA Mumbai)

Case No. 19 M/s. Lok Beta Pharmaceutical (I) Pvt. Ltd., Mumbai
F.No 01/60/162/221/AM08/PRC
Meeting No. 10/AM15 dated 23.09.2014
Subject: - Request for waiver of PC-18 condition in Advance Authorization No. 0310570835 dated 22/04/2010 for regularization purpose.

Decision:

The Committee noted the request of the firm and decided that shortfall in fulfilment of stipulated export obligation against above referred Authorization may be regularized. PC-18 conditions stands waived, subject to the following condition:

The applicant shall submit to RA proof of payment of Duty + Interest on unutilized imported goods and Composition fee of Rs. 1000/-(Rupees one thousand only).

(Action: RA Mumbai)

Case No. 20 M/s. Sigma Laboratories Ltd. Mumbai
F. No 01/60/162/214/AM15/PRC
Meeting No. 10/AM15 dated 23.09.2014
Subject: - Request for waiver from of PC-18 condition in Advance Authorization No. 0310615342 dated 10.2.2011 for regularization purpose.

Decision:

The Committee noted the request of the firm and decided that shortfall in fulfilment of stipulated export obligation against above referred Authorization may be regularized. PC-18 conditions stands waived, subject to the following condition:

The applicant shall submit to RA proof of payment of Duty + Interest on unutilized imported goods and Composition fee of Rs. 10000/-(Rupees ten thousand only).

(Action: RA Mumbai)

Case No. 21 M/s Ratnaveer Stainless Products Private Limited, Vadodara
F. No 001/60/162/06/AM13/PRC
Meeting No. 10/AM15 dated 23.09.2014
Subject: - Request for accounting of export made upto 48 months under 2nd Advance Authorization no. 3410025253 dated 05.10.2009 towards discharge of export obligation against Advance Authorization no. 3410016068 dated 22.05.2006 for regularization purpose.

Decision:

The committee reviewed its' earlier decision taking into consideration the precedent cases and decided the following:

- i. **Exports made under Advance Authorization no. 3410025253 dated 05.10.2009 upto 48 months from the earliest Authorization no. 3410016068 dated 22.05.2006 may be accounted towards discharge of export obligation against Advance Authorization No. 3410016068 dated 22.05.2006.**
- ii. **Export Obligation period under Advance Authorization no. 3410016068 dated 22.05.2006 is extended upto 48 months from the issue date of Authorization.**
- iii. **This is subject to payment of composition fee @0.5% on FOB value of export made outside the original EOP against the Advance Authorization no. 3410016068 dated 22.05.2006, for accounting in it.**
- iv. **This is only for regularization and closure purpose**
- v. **RA is also directed to examine the case in terms of Para 4.1.6 of FTP and ensure value addition of minimum 15% or as stipulated in the authorization whichever is higher.**
- vi. **RA shall ensure that shipment accounted in the Authorization No. 3410016068 dated 22.05.2006 are not accounted or to be accounted under any other Authorization for redemption purpose.**

(Action: RA, Vadodara)

Case No. 22 M/s. Rusan Pharma Ltd. Mumbai
F. No 01/60/162/200/AM15/PRC
Meeting No. 10/AM15 dated 23.09.2014
Subject: - Request for clubbing of Advance Authorizations no. 0310700241 dt. 29.6.2012 and 0310704777 dt. 10.8.2012 issued under policy circular 9 for closure purpose.

Decision:

The Committee decided the following:

I. **Clubbing of the above referred Advance Authorizations issued under PC-9 condition be allowed.**
II. **Exports made upto 18 months from the date of imports i.e. upto 31.01.2014 against earlier Authorization, shall only be taken into account for clubbing.**
III. **RA is directed to examine the case in terms of Para 4.1.6 of FTP and ensure value addition of minimum 15%. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the Authorisations to be clubbed. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the Authorizations.**
IV. **PC-18 condition stands waived to the extent of requirement of re-export/destruction certificate on export made outside the extended EOP**
V. **Even after clubbing, shortfall, if any, shall be regularised on payment of Customs Duty + Interest in terms of Para 4.28 of H.B.P.**

(**Action: RA, Mumbai)**

Case No. 23 M/s. Finolex Cables Limited, Mumbai
F. No 01/60/162/155/AM15/PRC
Meeting No. 10/AM15 dated 23.09.2014
Subject: - Request for clubbing of 2 Advance authorizations no. 3110020955 dt. 27.06.2005 and 3110036075 dt. 14.11.2008 for regularization..

Decision:

The Committee noted the request of the firm and decided to reject the request for clubbing as the gap between Advance authorizations no. 3110020955 dt. 27.06.2005 and the Authorisation No.3110036075 dt. 14.11.2008 is more than 36 months. The Committee, therefore, did not agree to club these Authorisations. The applicant is advised to get the cases regularized separately in terms of Para4.28 of HBP.

(Action: RA Mumbai- If the party fails to get the case regularized in terms of Para4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report**).**

Case No. 24 M/s. Laffans Petrochemicals Ltd., Mumbai
F. No 01/60/162/197/AM15/PRC
Meeting No. 10/AM15 dated 23.09.2014
Subject: - Request for clubbing of two Advance Authorizations no. 0310378168 dt. 28.4.2006 and 0310617226 dt. 22.02.2011for regularization purpose.

Decision:

The Committee noted the request of the firm and decided to reject the request for clubbing as the gap between the Advance Authorizations no. 0310378168 dt. 28.4.2006 and Authorisation No. 0310617226 dt. 22.02.2011 is more than 36 months. The Committee, therefore, did not agree to club these Authorisations. The applicant is advised to get the cases regularized separately in terms of Para 4.28 of HBP.

(**Action: RA Mumbai-** If the party fails to get the case regularized in terms of Para4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

Case No. 25 M/s Medreich Limited, Bangalore.
F. No 01/60/162/159/AM15/PRC
Meeting No. 10/AM15 dated 23.09.2014
Subject: - Request for clubbing the 2 Advance Authorizations no. 0710080943 dt. 28.7.2011 and 0710082815 dt. 27.9.2011 issued under PC-9 condition for regularization purpose.

Decision:

The Committee decided the following:

i. **Clubbing of the above referred Advance Authorizations issued under PC-9 condition be allowed.**
ii. **Export effected within 12 months from the date of import of first consignment under AA No. 0710080943 dt. 28.7.2011 shall only be taken into account for clubbing.**
iii. **Shortfall if any shall be regularized in terms of Para 4.28 of HBP.**
iv. **Value addition of 15% shall be maintained in terms of Para 4.1.6 of FTP**

(**Action: RA, Bangalore)**

Case No. 26 M/s. Arihantanam Organics, Mumbai
F. No 01/60/162/835/AM14/PRC
Meeting No. 10/AM15 dated 23.09.2014

Subject: - Request for waiving off PC-9 and PC-18 conditions in the following 5 Advance Authorizations issued under PC-9 conditions for closure purpose.

1. 0310451681 dt. 27.11.2007
2. 0310463462 dt. 03.03.2008
3. 0310469684 dt 28.04.2008
4. 0310512119 dt. 18.03.2009
5. 0310563692 dt. 09.03.2010

Decision:

The committee reviewed its' earlier decision in the light of the applicant's submission and observed that since Cinchona Bark and Artemisinin are not drugs, therefore, import of these items do not fall under PC-9 condition. The Committee noted that RA had erroneously imposed PC-9 condition on the above referred 5 Advance Authorizations. The Committee decided the following:

- **i. To waive off PC-9 and PC-18 conditions on the above referred 5 Advance Authorizations.**
- **ii. Exports effected prior to date of generating the file number against any Advance Authorization shall not be counted towards discharge of export obligation.**

(Action: RA, Mumbai)

Case No. 27 M/s. Indian Mineral & Granite co. Bellary
F. No 01/60/162/90/AM15/PRC
Meeting No. 10/AM15 dated 23.09.2014
Subject: - Request for Waiver from the endorsement of the Advance Authorization no. 0710070926 dt. 13.4.2010 on the shipping bill for discharge of export obligation.

Decision:

The Committee observed that the shipment had been affected under "free shipping bills", the same can't be accounted towards discharge of export obligation against Advance Authorization. The applicant is hereby directed to get their case regularized in terms of Para 4.28 of HBP.

(**Action: RA, Bangalore-** If the party fails to get the case regularized in terms of Para4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

Case No. 28 M/s Geecy Engineering Pvt. Ltd. Mumbai
F. No 01/60/162/186/AM15/EFGC(PRC)
Meeting No. 10/AM15 dated 23.09.2014
Subject: - Request for acceptance of 'Free Shipping Bill' no. 5519052 dt. 11.10.2010 towards discharge of export obligation against Advance Authorization no. 0310483079 dt. 19.08.2008.

Decision:

The Committee observed that the shipment had been affected under “free shipping bills”, the same can’t be accounted for discharge of export obligation against Advance Authorization. The applicant is hereby directed to get their case regularized in terms of Para 4.28 of HBP.

(**Action: RA, Mumbai-** If the party fails to get the case regularized in terms of Para4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

Case No. 29 M/s. Krishna Antioxidants Ltd.
F. No 01/60/162/190/AM15/EFGC(PRC)
Meeting No. 10/AM15 dated 23.09.2014
Subject: - Request for revalidation of AA no. 0310614909 dt. 8.2.2011

Decision:

Justification and reasons cited by the applicant are not convincing enough to establish any genuine hardship. Hence, the Committee did not accede to the request.

Case No.30. M/s. Superfil Products Limited, Chennai
F. No 01/60/162/181/AM15/EFGC/PRC
Meeting No. 10/AM15 dated 23.09.2014
Subject: - Request for revalidation and enhancement of Advance Authorization. 0410119205 dt. 25.11.2010

Decision:

Justification and reasons cited by the applicant are not convincing enough to establish any genuine hardship. Hence, the Committee did not accede to the request.

Case No.31. M/s B.R Industries Ltd. Delhi
F. No 01/60/162/166/AM15/PRC Meeting No. 10/AM15 dated 23.09.2014
Subject: - Request for revalidation of Advance Authorization no. 0510251661 dt. 29.10.2009

Decision:

Justification and reasons cited by the applicant are not convincing enough to establish any genuine hardship. Hence, the Committee did not accede to the request.

Case No.32. M/s Ink & Print Engineers & Distributors, Delhi
F. No 01/60/162/157/AM15/PRC
Meeting No. 10/AM15 dated 23.09.2014

Subject: - Request for 2nd revalidation of Advance Authorization No. 0510294337dated 22.06.2011

Decision:

Justification and reasons cited by the applicant are not convincing enough to establish any genuine hardship. Hence, the Committee did not accede to the request.

Case No.33. M/s Chemsynth Innovation Pvt. Ltd., New Delhi
F. No 01/60/162/236/AM15/PRC
Meeting No. 10/AM15 dated 23.09.2014
Subject: - Request for revalidation DIFA no. 0510300788 dt. 30.08.2011

Decision:

Justification and reasons cited by the applicant are not convincing enough to establish any genuine hardship. Hence, the Committee did not accede to the request.

Case No.34. M/s. Chemsynth Innovation Pvt. Ltd., New Delhi
F. No 01/60/162/237/AM15/PRC
Meeting No. 10/AM15 dated 23.09.2014
Subject: - Request for revalidation DIFA no. 0510303710 dt. 26.09.2011

Decision:

Justification and reasons cited by the applicant are not convincing enough to establish any genuine hardship. Hence, the Committee did not accede to the request.

Case No.35. M/s Aditya International, Bangalore
F. No 01/60/162/185/AM15/PRC
Meeting No. 10/AM15 dated 23.09.2014
Subject: - Request for revalidation of Advance License no. 0710073853 dated 27.08.2010, 0710075156 dated 29.10.2010, 0710076216 dated 23.12.2010 and 0710064189 dated 16.04.2009.

Decision:

Justification and reasons cited by the applicant are not convincing enough to establish any genuine hardship. Hence, the Committee did not accede to the request.

Case No.36. M/s. PME Power Solutions (I) Ltd. Noida
F. No 01/60/162/211/AM15/PRC
Meeting No. 10/AM15 dated 23.09.2014
Subject: - Request for revalidation DIFA no. 0510312849 dt. 29.12.2011

Decision:

Justification and reasons cited by the applicant are not convincing enough to establish any genuine hardship. Hence, the Committee did not accede to the request.

Case No.37. M/s. Radha Alilandeshwari, Coimbatore
F. No 01/89/180/Misc.14/AM-10/PC-2(A)/Pt
Meeting No. 10/AM15 dated 23.09.2014
Subject: - Request for import of second hand used car from UK

Decision:

The Committee did not see any merit in the case. Hence the request is rejected.

Case No.38. M/s Apar Industries Ltd.
F. No 01/94/180/373/AM10/PC4(Pt)- DES-II
Meeting No. 10/AM15 dated 23.09.2014
Subject: - Representation dated 19.06.2014 for allowing additional inputs in Advance Authorization No. 0310231177 dated 16.10.2003 for manufacture of alternate export product, for fulfilment of export obligation.

Decision:

The Committee was of the view that the imported raw material has to be accounted for even in the changed resultant product. Allowing new inputs and resultant product other than whatsoever was mentioned in the Authorization would amount to issue of fresh Authorization. Therefore, the Committee decided that the applicant has to pay Customs Duty + Interest on the import items filling jelly / master jelly.

(**Action: Norms Committee**)

Case No.39. M/s Loyal Textile Mills Ltd., Kovilpatti. Tamil Nadu.
F. No 01/84/162/261/AM10/DES-V
Meeting No. 10/AM15 dated 23.09.2014
Subject: - Request for enhancement of inputs against Advance Authorization no. 3510035256 dated 26.08.2011; 3510039268 dated 24.10.2010; 3510033691 dated 27.04.2011; 3510035276 dated 26.08.2011; 3510035275 dated 26.08.2011 3510030745 dated 24.06.2010; 3510029331 dated 02.03.2010; 3510028513 dated 14.12.2009 and 3510030915 dated 14.07.2010.

Decision:

Deferred for re-examination by the Chairman of concerned NC.

(**Action: Norms Committee**)

Case No.40. Biological E. Ltd., Hyderabad
F. No 01/61/180/1582/AM10/PC3
Meeting No. 10/AM15 dated 23.09.2014

Subject: - Request for waiving off criteria of mentioning ‘Declaration of Intent’ on the free shipping bill.

Decision:

Deferred for re-examination by Policy – 3.

Case No.41. M/s RCK Impex Pvt. Ltd., Kolkata
F. No 01/61/180/1582/AM10/PC3
Meeting No. 10/AM15 dated 23.09.2014
Subject: - Request for waiver from criteria of mentioning ‘Declaration of Intent’ on the free shipping bill for period 01.02.2013 to 18.03.2013 to claim benefit under Chapter 3.

Decision:

The committee observed that the applicant has mentioned the name of the Scheme i..e VKGUY, on the Shipping Bill which is a Chapter 3 Scheme. Hence the Committee decided to allow benefits under Chapter 3.

Case No.42. M/s Technofab Engineering Ltd., New Delhi
F. No 01/61/180/222/AM13/PC3
Meeting No. 10/AM15 dated 23.09.2014
Subject: - Request for revalidation of FMS scrips No. 0510300723 dated 29.08.2011.

Decision:

The Committee noted that the duty credit scrip under FMS was issued on 29/8/2011 by RA. The said scrip, due to error in value, could not be registered with the Customs Authority. The issue was taken up by the Customs as well as by the applicant with the RA. But the problem could not be resolved. Meanwhile, the said scrip was lost / misplaced during communication between Customs & RA. The Customs issued non utilization certificate and accordingly RA issued duplicate script on 16/8/2013. However, RA imposed condition in the scrip that validity should be co-terminus with original scrip up to 28/8/2013. So RA gave effective validity only for 13 days.

The Committee was of the view that since the Authorization could not be utilized due to transmission error, this condition was not warranted. RA, should have given validity exercising power as per para 2.13.2 of HBP. The Committee therefore allowed revalidation of the said scrip for further period of six months from the date of endorsement.

Case No.42. Reference received from Norms Committees.
F.No. nil
PRC Meeting No. 10/AM15 dated 23.09.2014
Subject: - Request for condonation for delay in filling representation beyond 4 months.

Decision :

PRC condoned delay in filing representation beyond 4 months for consideration by NC-II in following cases:

Sl. No.	Name of the Firm	AA No. & date	Date of communication	Representation made on	Approved in NC Meeting No. and date
1	M/s. Welspun Corp. Limited-	Advance Authorisation No. 3410032643 dated 20.12.2011.	22.03.2012	01.03.2014.	M.No. 05/81 dated 03.06.2014
2	M/s. Welspun Corp. Limited-	Advance Authorisation No. 3410034666 dated 18.07.2012.	25.04.2013	01.03.2014.	M.No. 07/81 dated 01.07.2014
3	M/s. Radiant-RSCC Speciality Cable Pvt. Ltd.-	Advance Authorisation No. 0910053518 dated 16.08.2012	18.06.2013	21.01.2014	M.No. 08/81 dated 15.07.2014
4	M/s. Mittal Appliances Limited-	Advance Authorisation No. 5610000370 dated 19.04.2012	26.07.2012	23.04.2014	M.No. 08/81 dated 15.07.2014
5	M/s. Connect International Pvt. Ltd.	Advance Authorisation No. 0510207080 dated 01.08.2007	18.10.2007	01.07.2014	M.No. 08/81 dated 15.07.2014

The meeting ended with a Vote of Thanks to the Chair.

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